

**DIVISION BENCH**

**ITEM NO. 161**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**IA No. 327/2020 & IA No. 69/2021 IN CP (IB) No. 223/ALD/2018**

**CORAM:**

- 1. SHRI HARNAM SINGH THAKUR,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI SUBRATA KUMAR DASH,  
HON'BLE MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 16<sup>th</sup> November,  
2022, 02:30 pm**

<b>NAME OF THE COMPANY</b>	<b>STANDARD CHARTERED BANK V/S M/S JVL AGRO INDUSTRIES LTD</b>
<b>UNDER SECTION</b>	<b>7 IBC (IN LIQUIDATION)</b>

**COUNSEL APPEARED THROUGH VIDEO CONFERENCING:**

Ms. Madhumita Bhattacharjee, Adv. : *For the applicant in in IA No. 327/2020*

Sh. Yash Tandon, Adv. : *For the applicant in IA No. 69/2021 &  
respondent in IA No. 327/2020*

None : *For the respondent in IA No. 69/2021*

**ORDER**

**IA No.327/2020**

It is stated by the Ld. Counsel for the respondent that the appeal has been dismissed by the Hon'ble NCLAT *v.o.d* 25<sup>th</sup> March, 2022. Let the copy of the NCLAT order be placed on record by the next date of hearing.

**Let the matter be listed on 18<sup>th</sup> January, 2023.**

**IA No. 69/2021**

The present application has been filed by Liquidator seeking processing of refund by the Custom Department in terms of order dated 23<sup>rd</sup> March, 2018 passed by Hon'ble CESTAT, Kolkata Bench and the said order has been confirmed by the Hon'ble Kolkata High Court and the same has been dismissed *v.o.d.* 08<sup>th</sup> December, 2021.

Today, none appeared on behalf of the respondent. It is made clear that if none appears on behalf of the respondent on the next date of hearing, then *ex-parte* argument will be heard in *IA No.69/2021*.

**Let the matter be listed on 13<sup>th</sup> December, 2022.**

*—Sd—*

**(Subrata Kumar Dash)  
Member (Technical)**

*—Sd—*

**(Harnam Singh Thakur)  
Member (Judicial)**

**16<sup>th</sup> November, 2022**

*Kumud Narayan  
(PS)*